

Apex Court came with the following directions - States of Arunachal Pradesh, Meghalaya, Chhattisgarh, Orissa, Tamil Nadu, West Bengal and Union Territory of Lakshadweep have been granted extended time to file an affidavit of compliance and undertakings along with the imposition of Rs. 10,000/- as costs; States of Himachal Pradesh, Manipur, Mizoram, Nagaland, Sikkim, Uttarakhand and Union Territory of Andaman and Nicobar Islands have implemented the scheme and commenced the programme for fixation of HSRPs; States of Assam, Bihar, Gujarat, Haryana, Jammu and Kashmir, Jharkhand, Punjab, Tripura and Uttar Pradesh have been directed to complete the process of signing of agreements with the successful bidders; States of Chhattisgarh, Madhya Pradesh, Chandigarh, Delhi (NCT) and Puducherry have been directed to finalise the tender process. The Hon'ble Court has issued a show cause notice to Andhra Pradesh Government for contempt of court's directions and has instructed all the States and Union Territories to complete the process of the implementation of HSRPs in the entire State, positively, by 30th April, 2012 for new vehicles and 15th June 2012 for old vehicles, mentioning specifically that no extension of time will be granted.

(b) Ministry of Road Transport and Highways has requested all the State Governments/UT administrations to comply with the Hon'ble Supreme Court's directions and to expedite the status of implementation of HSRP in their respective State/UT.

(c) No, Sir.

Proposal of roads for Madhya Pradesh

†1019. SHRI RAGHUNANDAN SHARMA :

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the total number of the proposals for the Inter-State roads and economically important roads received from Madhya Pradesh and the number of pending proposals;
- (b) the latest position of the sanctioned works;
- (c) the amount likely to be incurred on the pending proposals and by when these works will be sanctioned; and
- (d) the number of the proposals related to Morena and the status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA) : (a) and (b) Total 38 proposals under Inter State Connectivity (ISC) and Economically Importance (EI) have been received from State Government of Madhya Pradesh, out of this 26 proposals with an aggregated

† Original notice of the question was received in Hindi

amount of Rs. 243.15 crore, covering about 409 km length have been sanctioned under these schemes depending upon *inter-se* priority and availability of funds. Out of 26 sanctioned works, 9 works have already been completed, 6 works are under implementation, one work is at tender stage and for remaining 10 works tender has been cancelled by State Government.

(c) and (d) The balance 12 proposals which also includes all 3 proposals for Morena district, shall require another Rs. 1010.28 crore. Due to existing high Bank of Saction (BoS) in Madhya Pradesh State, it is too early to indicate time-frame for further sanction.

National Drivers Policy

†1020. SHRI RUDRA NARAYAN PANY :

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Government is seriously considering the formulation of a National Drivers Policy; and

(b) if so, the salient features of the said policy and by when this policy is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY) : (a) No, Sir.

(b) Does not arise.

Losing project due to land delays

1021. SHRI MOHD. ALI KHAN :

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether States are at risk losing projects due to land delays in implementing the highway projects in each State especially in Andhra Pradesh;

(b) if so, the details thereof and reasons therefor in the Eleventh Five Year Plan; and

(c) the steps being taken to avoid such situation in future?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA) : (a) and (b) No, Sir. There is no risk of losing projects due to land acquisition problems in various States including those in the State of Andhra Pradesh. However, the projects are delayed due to various reasons

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